

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
NEW DELHI

Court of
Eviction of

O.A. No. 95 OF 1991 ~~xxx~~
~~xxxxxx~~

DATE OF DECISION 2-4-1991

Babulal Mohanlal

Petitioner

Mr. J.D. Ajmera

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondents

Mr. B.R. Kyada

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Babulal Mohanlal
Aged about 38 years,
Occupation - Service,
resident of Quarter No.370/G,
Double Storey Railway Colony,
Gandhidham.

..... Applicant.

(Advocate: Mr. J.D. Ajmera)

Versus.

1. Union of India,
(Notice to be served through
General Manager, Western Railway,
Churchgate, Bombay-20).

2. Shri N.D. Gandhi or his
successor in Office,
C & W Wagon Office,
Western Railway,
Gandhidham.

..... Respondents.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A. No. 95 OF 1991

Date: 2-4-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Mr. J.D. Ajmera, learned counsel for the applicant files copy of an order dated 2.12.1990 by which a quarter has been allotted to the applicant. A copy of order dated 2.12.1990 to be taken on record. In view of this allotment order, cause of action does not survive. The application is dismissed as infructuous. There is no order as to costs.


(S. Santhana Krishnan)
Judicial Member


(M.M. Singh)
Admn. Member

ttc.